

DIVISION BENCH

ITEM NO.109

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP (CAA) No.10/ALD/2023 IN CA (CAA) No.14/ALD/2023

(Second Motion)

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 11th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	CHANDUKA TRADING PVT. LTD. WITH AAKASH REALCON PVT. LTD.
UNDER SECTION	230/232 COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Naresh Kumar, Adv. : *For the Petitioner Companies*
Sh. Ajit Kumar Singh, AOL : *For the OL, Alld./ RD (NR)*
Sh. Krishna Dev Vyas, Adv. : *For the RoC*
Sh. Gaurav Mahajan, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing their respective parties are present.

- 1.** Ld. Counsel representing the Income Tax Department states that the response with respect to the Petitioner Nos.1 & 2 has already been filed and with respect to Petitioner Nos.3 & 4, he has received the soft copy from the concerned authorities. He also undertakes to supply the advance copy of the Income Tax report with respect to Petitioner Nos.3 & 4 during the course of the day.
- 2.** The reports with respect to Petitioner No.3 & 4 be also filed in the Registry of this Tribunal within a period of one week.
- 3.** The reports on behalf of RD/ ROC and OL have already been filed.
- 4.** Ld. Counsel representing the petitioners states that there is no necessity to file any counter undertaking to the reports as according to him there are no adverse observations in the said reports.
- 5.** Let the matter be adjourned for further hearing on 25th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

11th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*